

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4559
ANSWERED ON:17.12.2009
EQUAL OPPORTUNITY COMMISSION
Sule Supriya ;Tirkey Shri Manohar

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether with the advent of Equal Opportunity Commission (EOC) there is likely to be overlapping of jurisdiction of this Commission with the existing Commissions;
- (b) if so, the rules framed by the Government to resolve this issue;
- (c) whether the EOC Bill is being opposed by various Ministries and hence has been referred to the Law Ministry to redraft the proposed Bill;
- (d) if so, the main points of opposition put forward by various Ministries;and
- (e) the strategy adopted by the Government to remove such opposition?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF MINORITY AFFAIRS (SALMAN KHURSHID)

(a) to (e): The proposal to set up Equal Opportunity Commission went through the process of inter-ministerial consultation with various Ministries/ Departments and the proposed Bill has been prepared in consultation with the Ministry of Law & Justice. The proposal is under consideration of the Government.